

Wednesday,
12th July, 1882

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXI

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ASSEMBLED FOR THE PURPOSE OF MAKING

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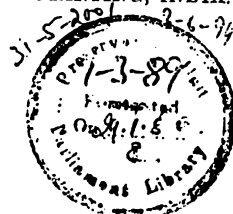
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1883.



Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House, Simla, on Wednesday, the 12th July, 1882.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I., G.M.I.E., *presiding*.

His Honour the Lieutenant-Governor of the Panjáb, K.C.S.I., C.I.E.

His Excellency the Commander-in-Chief, G.C.B., C.I.E.

The Hon'ble J. Gibbs, C.S.I., C.I.E.

Major the Hon'ble E. Baring, R.A., C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble C. H. T. Crosthwaite.

The Hon'ble W. W. Hunter, LL.D., C.I.E.

BIKRÁMA SINGH'S ESTATES BILL,

The Hon'ble Mr. ILBERT moved for leave to introduce a Bill to confirm and give effect to an award made by His Excellency the Viceroy and Governor General regarding certain matters in dispute between Sardár BIKRÁMA SINGH and the Kapúrthala State. He said :—"This is a measure which in England would be classed as a private Bill. Its object is simply to confirm and give effect to an award made for the purpose of settling certain family disputes that arose in this way. An estate in Oudh was conferred by Government on Sardár BIKRÁMA SINGH in recognition of his services during the mutiny. The Sardár allowed the settlement of this estate to be made in the name of his brother, the then Rájá of Kapúrthala. He was afterwards dispossessed by the Rájá, and the Civil Courts held that he could not recover possession. Subsequently, Rájá KURRUCK SINGH of Kapúrthala consented to reopen the case, and by agreement the question was referred to Sir HENRY DAVIES, the Chief Commissioner of Oudh, for his decision as arbitrator. He delivered an award on the 6th of January, 1871. This award provided that the Rájá should pay five lákhs of rupees to certain persons on trust to purchase land within the province of Oudh and deliver it to the Sardár. It then went

on to settle the land in a certain manner, giving a reversion, or remainder, in certain events, to the Rājā of Kapūrthhala; but serious difficulties having arisen as to its meaning and effect in this respect, the Kapūrthhala State and the Sardār consented that the matter should be considered and decided by His Excellency the Viceroy. His Excellency accordingly considered the case, and, on the 3rd of March, 1881, gave an award finally determining the rights of the Sardār, his heirs and the Rājā in the land purchased, or to be purchased, by the trustees appointed under Sir Henry Davies' award. It was anticipated by His Excellency at the time he made this award that legislation would be needed to give effect to it; and this has turned out to be the case. The present Bill has accordingly been prepared to confirm the award, and make such supplementary provisions in matters of detail as may appear necessary in order to give due effect to it."

The Motion was put and agreed to.

BRITISH BURMA STEAM-BOILERS BILL.

The Hon'ble Mr. ILBERT also presented the Report of the Select Committee on the Bill to provide for the inspection of Steam-boilers and Prime-movers attached thereto in British Burma.

The Council adjourned to Wednesday, the 2nd August, 1882.

D. FITZPATRICK,

SIMLA ;
The 12th July, 1882. }

Secretary to the Government of India,

Legislative Department.